

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).26965/2012

SANTA LAL (D) TR.LRS. & ANR.

Petitioner(s)

VERSUS

M/S FIRM REKH CHAND GANPAT RAI FIRM&ORS

Respondent(s)

(With appln(s) for bringing LRs on record and prayer for interim relief and office report))

Date: 23/10/2013 This Petition was called on for hearing today.

For Petitioner(s) Mr.Rajat Khattry,adv.
 Mr. Subramonium Prasad,Adv.

For Respondent(s) Mr.Sumit Porgal,adv.
 Mr.Pratiti Pungta,adv.

 Mr. Rameshwar Prasad Goyal,Adv.

UPON hearing counsel the Court made the following
O R D E R

Ld.counsel for petitioner was granted last opportunity for curing the defects in the substitution against respondent No.7. He was also given time for taking steps against respondent No.8. However, in spite of granting last opportunity, steps have not been taken.

Contd....2

ITEM NO.74

-2-

I am inclined to grant four more weeks time subject to the condition that he takes steps and deposits a sum of Rs. 500/- in the Supreme Court Legal Services Committee as cost within four weeks. If the above conditions are not satisfied, list the matter before the Hon'ble Judge in Chambers for non-prosecution. If steps are taken, issue notice. Await return of notice.

List the matter 25.11.2013.

		(Sunil Thomas)	
		Registrar	